

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI

Original Application No. 527 of 2019

Ravinder Singh and Ors.

Applicant(s)

Versus

State of Punjab and Ors.

Respondent(s)

Interim report in compliance of order dated 02.07.2020 of the Hon'ble Tribunal through Er. Rajesh Kumar, Environmental Engineer, Punjab Pollution Control Board, Regional Office, Batala.

**Respectfully Showeth**

1. That the Hon'ble National Green Tribunal has directed PPCB to look into the effectiveness of the measures taken by the Hot Mix Plant when the unit is functional by passing an order dated 02.07.2020 and called for a report in the matter.
2. That in compliance to order dated 02.07.2020 of the Hon'ble Tribunal, the Hot mix Plant was visited by the officer of the Board

on 11/11/2020 & on 05/04/2020 but the unit was not in operation during visit. It was informed that the owner of the Hot Mix plant was tested Covid-19 positive and therefore, the unit did not come in operation this season. It is expected that the unit will come in operation from first week of May, 2021.

3. That minor discrepancies regarding the plantation and Water sprinklers were observed and the representative of the industry was advised to remove the same before starting the operation of the industry.
4. That the final report in the matter will be submitted as and when the Hot Mix plant comes in operation and adequacy of APCD will be adjudged based on Air emission samples to be collected.
5. That further, action in the case is under active consideration of the Board and will be taken and concluded at the earliest.
6. That at this stage the Board is filing the interim action taken report for kind consideration of the Hon'ble Tribunal.

Place *Batala*

Date *15/4/2021*

*Rajesh Kumar*  
(Rajesh Kumar)  
Environmental Engineer  
Punjab Pollution Control Board  
Regional Office, Batala